

OFFICE OF THE DISTRICT JUDGE, DARJEELING
(ENGLISH DEPARTMENT)

Order no. 66/E Dated : 9th April 2020

With reference to Notification No. 1514-CPC dated 09.04.2020 and in view of Suspension of regular Courts from 15.04.2020 to 30.04.2020, during the period of lock down to combat the spread of Corona Virus, the Addl. District Judges and concerned Judicial Magistrate and Judges presently residing at station of Darjeeling Judgship are requested to prepare a Roster as per their convenience to take up the urgent matters (first move) or if Ld. Judge is of the opinion that the matter is extremely urgent, as directed by the Hon'ble Court.

If any urgent matter is required to be filed (first move) , for any of the Ld Court, be it - Civil Judge Jr. Division, Civil Judge Sr. Division, concerned Ld. Addl. District and Sessions Judge, Judge (Spl) CBI, Judge, Commercial Court of the respective District and Sub Divisional level (for the dates 16.04.2020 ; 21.04.2020 ; 23.04.2020 ; 28.04.2020 and 30.04.2020), and concerned Ld Judicial Magistrate, Addl. Chief Judicial Magistrate and Chief Judicial Magistrate, the Ld. Advocate shall submit the soft copy of the same along with other required documents in support thereof for urgent hearing

In the event of the matters involving extreme urgency, the Advocate - on - Record/Party - in - Person is to file the legibly scanned copy of the Complaint/Petition/Application and relevant documents, in support thereof, in sequence, whichever is necessary, through email - efilingdarjeeling@gmail.com - Darjeeling, efilingkurseong@gmail.com - Kurseong and efilingsiliguricourt@gmail.com - for Siliguri, together with other interim application, if any (as the case may be), latest by 5.00 P.M, two days preceding the day of sitting of the concerned Ld. Courts and an undertaking that deficit court fees will be paid subsequently, within 48 hours of opening the respective Court, after attaining normalcy and the consent that the matter may be heard through video conferencing.

In case of urgency, the Complaint/Petition/Application along with the undertaking, and relevant documents etc. are required to be sent to the email of the District Judge/ADJ 1 (in case of Sub Division) and a copy of the same be sent as CC to the respective/corresponding GP/AGP/PP/APP/OP/Respondents, as the case may be.

After scrutiny, if District Judge/ADJ1 (in case of Sub Division), considers it as an extremely urgent matter, the same can be heard through video conference using VIDYO Desktop/Video Mobile Application or using any other Video Conferencing application/Mode.

All communications relating to filing of the cases shall be made exclusively to the email ID as noted above before the day of sitting of the Ld. Judges concerned.

For the purpose of establishing video linkage, the advocate must furnish his email ID and mobile number on a separate sheet so that he/she can be invited to the video conferencing by sending link/video conferencing ID in his/her email ID and mobile number along with other details.

The Vidyo Desktop application for Desktop/Laptop or the Vidyo mobile application for smart phones/tablets need to be installed in mobile or laptop (from Playstore), well before the schedule time when the matter is taken up by Video Conferencing

The Advocates on Record/Party in Person are hereby requested to mention their alternative skype or whatsapp contact details, if any, along with other details in their mentioning Complaint/Application to obviate the inconvenience that may be faced due to unforeseen networking/linkage issues.

The Secretary, District Legal Service Authority is requested to engage Ld Advocate for defence or otherwise in case of exigency in each Sub Division and District Court as she did before the lock down of the functioning of the Courts.

In case of any ambiguity, the relevant Notifications of the Hon'ble Court shall prevail.

Sd/-

(Uttam Kumar Shaw)
District Judge, Darjeeling

Memo no. 496(44)/E dated : 09.04.2020

Copy forwarded for information and necessary action to :-

1. Addl. District & Sessions Judge 1st/2nd/3rd Court Darjeeling.
2. Addl. District & Sessions Judge, 1st and 2nd Court, Siliguri.
3. Addl. District & Sessions Judge, Kurseong
4. Chief Judicial Magistrate, Darjeeling.
5. Addl. Chief Judicial Magistrate, Siliguri/Kurseong.
6. Judge (Special) CBI Court, Siliguri.
7. Addl. District Judge FTC, Siliguri.
8. Judge, Commercial Court, Siliguri.
9. Secretary, DLSA, Darjeeling.
10. Civil Judge, Sr. Division, Darjeeling/Siliguri.
11. Civil Judge, Jr. Division, Siliguri/Kurseong/Mungpoo/Mirik.
12. Judicial Magistrate, Darjeeling/Kurseong/Mirik/Mungpoo.
13. Judicial Magistrate, 1st/2nd/3rd and 4th Court, Siliguri.
14. President, Bar Association, Darjeeling/Siliguri/Kurseong/Mirik/Mungpoo
15. Secretary, Bar Association, Darjeeling/Kurseong/Siliguri/Mirik/Mungpoo
16. Public Prosecutor and Govt..Pleader, Darjeeling.
17. Asst Public Prosecutor, Darjeeling/Siliguri/Kurseong/Mirik/Mungpoo.
18. Asst. Government Pleader, Darjeeling/Siliguri/Kurseong/Mirik/Mungpoo.



(Uttam Kumar Shaw)
District Judge, Darjeeling